

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 126 of 2011 & IA 204 of 2011**

**Dated : 5<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

**M/s. Vengiri Power Generation Ltd. .... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Gopal Jain  
Mr. Aman Avinav**

**Counsel for the Respondent (s):**

**ORDER**

The learned counsel for the Appellant is present today and made his arguments. In view of the fact that he want some clarification in respect of some aspects, the matter is adjourned to

**19.03.2013.**

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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